

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P.(I.B) No.59/7/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)


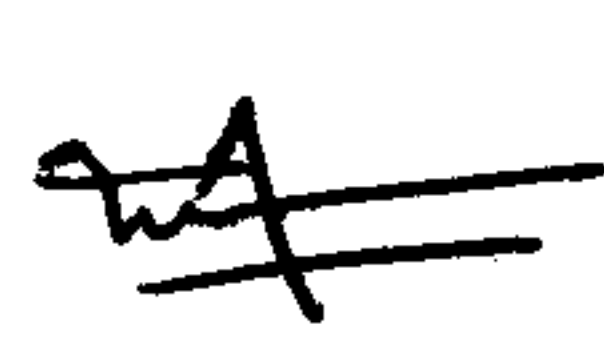
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2019**

Name of the Company: IDBI Bank Ltd.

V/s.

Doshion Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

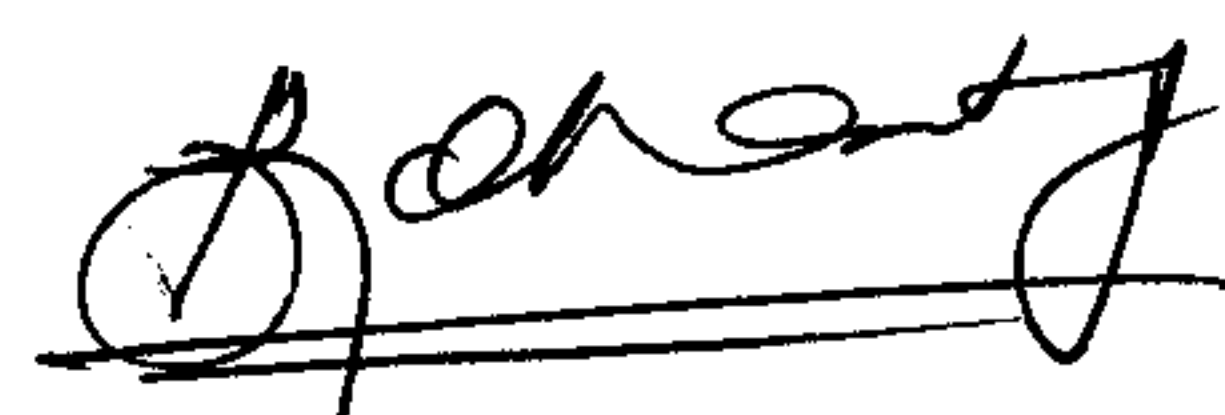
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	RESPONDENT	
2.	AKSHAT KHARE for Moson LE Exports	Adv.	Applicant	

ORDER

The parties are represented through their respective Ld. Counsels.

The counsel for the respondent submitted he has received copy of the rebuttal documents from the petitioner yesterday. In view of this, matter is adjourned.

List the matter on 03.10.2019


**(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)**


**(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)**

Dated this the 5th day of September, 2019.